

Bill No. 27-C of 2007

**THE NATIONAL RURAL EMPLOYMENT GUARANTEE
(EXTENSION TO JAMMU AND KASHMIR) BILL, 2007**

A

BILL

to provide for the extension of the National Rural Employment Guarantee Act, 2005 to the State of Jammu and Kashmir.

BE it enacted by Parliament in the Fifty-eighth Year of the Republic of India as follows:--

1. (1) This Act may be called the National Rural Employment Guarantee (Extension to Jammu and Kashmir) Act, 2007.

Short title
and
commencement

5 (2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint; and different dates may be appointed for different areas in the State and any reference to the commencement of this Act shall be construed as a reference to the coming into force of that Act in such areas.

42 of 2005. 10 2. (1) The National Rural Employment Guarantee Act, 2005 (hereinafter referred to as the principal Act) and all rules, orders and schemes made thereunder by the Central Government are hereby extended to, and shall be in force in, the State of Jammu and Kashmir.

Extension and
amendment
of the
National
Rural
Employment
Guarantee
Act, 2005.

15 (2) With effect from the date of commencement of this Act, in the principal Act, in sub-section (2) of section 1, the words "except the State of Jammu and Kashmir" shall be omitted.

Construction
of reference
to a law not
in force in
Jammu and
Kashmir.

3. Any reference in any Act mentioned in the principal Act to a law which is not in force in the State of Jammu and Kashmir shall, in relation to that State, be construed as a reference to the corresponding law, if any, in force in that State.

LOK SABHA

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BILL

to provide for the extension of the National Rural Employment Guarantee Act, 2005 to
the State of Jammu and Kashmir.

(As passed by Lok Sabha)

MGIPMRND-1257LS(S5)—19-03-2007

LOK SABHA

A
BILL
to amend the National Tax Tribunal Act, 2005.

(As passed by Lok Sabha)

MGIPMRND--1255LS--19-03-2007.